DO No.23-3/2013-B&CS

Dear Shri Bimal Julka,

The Ministry of Information and Broadcasting (MIB) vide its letter No.9/16/2013-BP&L dated 17th January 2013 had sought recommendations of TRAI under section 11 (1) (a) (ii), (iii) and (iv) of TRAI Act, 1997 (as amended) on the issues related to ground based channels being operated at the level of Cable TV operators. Earlier MIB, vide its letter No. 8/5/2006-BP&L dated 2nd February 2009 had sought TRAI recommendations regarding this kind of programming services being offered by the DTH service providers as well as issues pertaining to carriage of FM channels on the DTH platform.

2. In this connection, TRAI had issued a consultation paper on ‘Regulatory framework for Platform Services’ on 23rd June 2014 to solicit the comments/views of all stakeholders.

3. Based on the examination of the issue through the consultation process, the Authority has finalized its recommendations which are enclosed herewith.

4. As per the practice, a copy of this letter, along with enclosures, is being placed on the website of TRAI www.trai.gov.in.

with Regard,

Yours sincerely,

Encl.: As above.

Shri Bimal Julka
Secretary,
Ministry of Information and Broadcasting,
‘A Wing’, Shastri Bhawan,
New Delhi-110001